

**NATIONAL COMPANY LAW TRIBUNAL**  
**राष्ट्रीय कंपनी विधि अधिकरण**  
**CUTTACK BENCH**  
**कटक खंडपीठ**

**ORDER SHEET OF THE HEARING ON 6<sup>th</sup> DECEMBER, 2022, 10:30 A.M.**

TP No. 99/CTB/2019, (CP No. 342/KB/2017), TA No. 51/CTB/2019  
 (CA No. 290/KB/2018), TA No. 52/CTB/2019, (CA No. 634/KB/2018)  
 CA No. 170/CTB/2019, IA No. 189/CTB/2019

**Present: 1. Hon'ble Member (Judicial), Shri P. Mohan Raj**  
**2. Hon'ble Member (Technical), Shri Satya Ranjan Prasad**

Name of the Company	Paradeep Phosphates Ltd. -Vs- State of Odisha & Ors.
Under Section	434 (D)

For Petitioner (s)

Mr. Sahil Sovan Swain, Adv.

For Respondent (s)

Mr. S. S. Padhy, Adv.

**ORDER**

Ld. Counsel Mr. S. S. Swain appears on behalf of the petitioner and submits that Ld. arguing Sr. counsel has some personal inconvenience, therefore, he is unable to appear before this Tribunal today. Respondent is represented by Additional Pleader Mr. S. S. Padhi. In consideration of request of the petitioner side, matter adjourned to 03.01.2023.

In view of direction of the Hon'ble Supreme Court, both sides to note that no further adjournment shall be granted in this matter. Registry is directed to list the matter high on the board on the next date of hearing.

All connected IAs to be tagged along on the aforesaid date of hearing.

Sd

**Satya Ranjan Prasad**  
**Member (Technical)**

Sd

**P. Mohan Raj**  
**Member (Judicial)**